

**IN THE INCOME TAX APPELLATE TRIBUNAL
“C” BENCH: BANGALORE**

**BEFORE SHRI B. R. BASKARAN, ACCOUNTANT MEMBER
AND
SMT. BEENA PILLAI, JUDICIAL MEMBER**

ITA Nos.741 to 743/Bang/2020
Assessment Years: 2013-14, 2014-15 & 2015-16

Sri Bharani Construction # 222-06, N-HIG,-B KHB, 4 th Phase, Yelahanka Bengaluru 560 064 PAN NO : BLRS32059G	Vs.	ITO (TDS) Ward-3(2) Bengaluru
APPELLANT		RESPONDENT

Appellant by	:	Smt. Pratibha R., A.R.
Respondent by	:	Shri Sajith Kumar P., D.R.

Date of Hearing	:	27.04.2021
Date of Pronouncement	:	23.06.2021

O R D E R

PER B.R. BASKARAN, ACCOUNTANT MEMBER:

The assessee has filed these three appeals challenging the common order dated 23.7.2019 passed by Ld. CIT(A)-10, Bengaluru. The issue urged therein relates to fee charged u/s 234E of the Income-tax Act,1961 [‘the Act’ for short].

2. At the time of hearing, the Ld. Counsel appearing for the assessee submitted that the assessee seeks to withdraw the appeals and accordingly, prayed that the assessee be granted permission to withdraw the appeals. The Ld. D.R. did not object to the prayer of the assessee.

Page 2 of 2

3. Accordingly, we allow the assessee to withdraw these three appeals.

4. In the result, all the three appeals are dismissed as withdrawn.
Order pronounced in the open court on 23rd June, 2021

Sd/-
(Beena Pillai)
Judicial Member

Sd/-
(B.R. Baskaran)
Accountant Member

Bangalore,
Dated 23rd June, 2021.
VG/SPS

Copy to:

1. The Applicant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR, ITAT, Bangalore.
6. Guard file

By order

Asst. Registrar,
ITAT, Bangalore.